IN ME CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 29.9.2000

OA 454/2000

Ramji Lal s/o Shri Nanag Ram r/o Village Rasulpur, Post Mogara, Distt.Mathura.

... Applicant

V/s

- Union of India through General Manager, W/Rly,
 Churchgate, Mumbai.
- 2. Dvl.Rly.Manager (E), W/Rly, Kota Dn., Kota.
 ... Respondents

CORAM:

HOW'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HOW'BLEMS.N.P.MAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.Shiv Kumar

For therespondents ... ---

ORDER

PER HON BLE IP S .K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant. The learned counsel for the applicant submits that the applicant has also filed a representation, copy of which is annexed at Annexure A/3 with this OA, but the he submits that the representation filed by the applicant has not been disposed of so far. He seeks disposal of this OA with a direction to the respondents to decide/dispose of the representation filed by the applicant, at Ann.A/3, within a specified period by a reasoned and speaking order.

2. In view of the submissions made before us, we direct respondent No.2 to decide/dispose of the representation

filed by the applicant, atAnn.A/3, within a period of two months from the date of receipt of a copy of this order, by a reasoned and speaking order, if the same has not been decided/disposed of so far far. The p applicant shall be at liberty to approach this Tribunal for redressal of his grievance, if any, after disposal of the representation.

3. With the above directions/observations, this OA is disposed of at the stage of admission. Copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order for necessary action.

(H.P.NAWANI) MEMBER (A)

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(S.K.AGARWAL) Member (j)